

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Monday 29th day of January Two Thousand And Eighteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/00095/2018

Smt. Malliga,
Widow of Late R. Krishnan,
Ex Cleaner/RR/JTJ,
Old No. 3A/New No.11/3A,
Govindaswamy Street,
Jolarpettai, Vakkanampettai,
Tirupattur Taluk, Vellore Dt.

.....Applicant

(By Advocate : M/s. Ratio Legis)

VS.

1. Union of India rep by
The General Manager,
Southern Railway,
Park Town, Chennai- 600 003;
2. The Senior Divisional Personnel Officer,
Chennai Division, Southern Railway,
Park Town, Chennai-600 003;
3. The Assistant Personnel Officer (Settlement),
Chennai Division, Southern Railway,
Park Town, Chennai- 600 003.

... ..Respondents

(By Advocate: Mr. P. Srinivasan)

O R A L O R D E R

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

The O.A has been filed by the applicant seeking the following reliefs:-

"to call for the records related to the pension ordered in favour of late R. Krishnan and letter dated 23.11.2017 and representations dated 19.12.2017 and to direct the respondents to re-fix the pay of late R. Krishnan in Pay Band I plus Grade Pay Rs. 1800/- for the period from 01.01.2006 till 31.03.2006 and consequently revise the pension due to late R. Krishnan and to arrange to pay consequential arrears of pay for the period from 01.01.2006 till 31.3.2006, arrears of pension for the period from 01.04.2006 till 11.07.2015 and other retirement benefits and based on such revision to extend family pension with arrears till date to the applicant with admissible interest and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper."

2. Heard. Learned counsel for the applicant submits that the prayer of the applicant is for revision of pension due to the late R. Krishnan after refixing his pay for the period from 1.1.2006 till 31.3.2006 and payment of arrears thereof from 1.4.2006 to 11.07.2015. The applicant had already submitted the requisite documents in this regard and the matter is still pending with the authorities.
3. Learned counsel for the applicant further submits that applicant would be satisfied if the respondents are directed to dispose of her Annexure-A8 representation dated 19.12.2017 within a time limit set by the Tribunal.

4. Mr. P. Srinivasan, Learned Standing Counsel takes notice for the respondents, has no objection to the above prayer.

5. Keeping in view the limited relief and without going into the substantive merits of the claim, the authority concerned is directed to consider Annexure -A8 representation of the applicant dated 19.12.2017 in accordance with the relevant rule and pass a speaking order within a period of two months from the date of receipt of copy of this order.

6. The O.A. is disposed of accordingly. No costs.

(R. RAMANUJAM)
MEMBER(A)

29.1.2018

asvs.